

**GOVERNMENT OF INDIA
NEW AND RENEWABLE ENERGY
LOK SABHA**

UNSTARRED QUESTION NO:3998
ANSWERED ON:31.07.2009
USE OF SOLAR ENERGY
Ahir Shri Hansraj Gangaram

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether the Government proposes to make use of solar energy mandatory in Government and private sector organizations in the country?
- (b) if so, the details thereof;
- (c) if not, the reasons therefor?

Answer

THE MINISTER OF NEW AND RENEWABLE ENERGY(DR. FAROOQ ABDULLAH)

(a)&(b): The Ministry of Urban Development have requested the State/Union Territory Governments to consider issuing suitable directives to the local bodies under their control for modifying the building bye-laws with a view to make the installation of solar water heating systems mandatory in certain categories of buildings. In order to assist the local bodies in this respect, a model regulation/bye-laws has also been circulated to all State and Union Territory Governments. The model regulation/bye-laws, when incorporated by the local bodies in their existing building bye-laws, will make it mandatory for those categories to have solar assisted water heating systems.

The Governments of Andhra Pradesh, Haryana, Himachal Pradesh, Madhya Pradesh, Maharashtra, Punjab, Rajasthan, Tamil Nadu, Uttar Pradesh, Uttarakhand, Chhatisgarh and Union Territories of Dadra and Nagar Haveli and Chandigarh have so far issued necessary orders to urban local bodies to make solar water heaters mandatory in functional buildings in their States.

(c): Does not arise.